

(b) if so, when the last survey was made in this regard, and

(c) what passenger amenities are proposed to be provided to each railway station in Himachal Pradesh during the year 1977-78?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) Yes

(b) During the last Divisional Railway Users Amenities Committee meeting held in July, 1977

(c) The following passenger amenity works are sanctioned during 1977-78

Simla Provision of one more retiring room

Talara Provision of piped water supply

No other works are proposed at other stations in Himachal Pradesh

खुर्जा सिटी रेलवे स्टेशन पर रंको से माल उतारा जाना

1837 श्री नबाब सिंह चौहान क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या उत्तर रेलवे के खुर्जा सिटी स्टेशन पर समस्त कोयला रंको से माल उतारने की व्यवस्था है अथवा मालगाड़ियों को अन्य स्टेशन पर रोका जाता है और खुर्जा सिटी को वहां से माल भेजा जाता है ,

(ख) क्या सरकार का विचार सब रंको का माल वहां उतारने की व्यवस्था करने का है चूंकि खुर्जा एक औद्योगिक कस्बा है , और

(ग) यदि हा, तो ऐसी व्यवस्था कब तक की जाएगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं। ग्लाक रैक बुलन्दशहर स्टेशन पर सभाले जाते हैं। यह स्टेशन खुर्जा सिटी स्टेशन से 16 किलोमीटर की दूरी पर है।

(ख) और (ग) खास खुर्जा सिटी में कोयले की खपत के लिए मांग इतनी नहीं है जिससे कि ग्लाक रैको से माल उतारने के लिए साइडिंग की व्यवस्था का औचित्य बन सके।

Stoppage of Utkal Express at Bamra Railway Station

1838 SHRI PABITRA MOHAN PRADHAN Will the Minister of RAILWAYS be pleased to state the action taken for stoppage of the UP and Down Utkal Express Railway Train (SE Railway) at Bamra Railway Station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) Provision of stoppage of 77/78 Utkal Express at Bamra station has not been found justified on traffic considerations and keeping in view the fast character of this long distance train

Parcel handling work at Station under Zone 4 of Moradabad Division

1839 SHRI BATESHWAR HEM- RAM Will the Minister of RAILWAYS be pleased to state

(a) what is the basis, for fixation of subsidy paid to Society with effect from 16th June, 1977 for performing parcel handling work at stations falling under Zone No 4 of Moradabad Division,

(b) whether monthly lump sum payment was fixed by the Railway or the same was quoted by the Society,

(c) the average number of porters supplied during the period 16th June to 31st October, 1977 station-wise separately and the daily wage rate at which these porters have been paid,

(d) whether other Labour Cooperative Societies also applied for this contract and if so, whether they were also called for negotiations, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) to (e) The information is being collected and will be laid on the Table of the Sabha

Victimisation of Parcel Porters at Allahabad Railway Station

1840 **SHRI BAESHWAR HEMRAM** Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No 2573 on the 5th July, 1977 regarding victimisation of Parcel Porters at Allahabad Railway station and state

(a) whether memoranda dated 14th October, 1976 and 11th November, 1976 complaining victimisation of parcel porters have been examined; and

(b) if so, what action has been taken against the Society for their deliberate lapses?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) Yes

(b) The Society was fined Rs 100/- by the Railway Administration and the labour is being paid at the rate of Rs 5/50 per day from September, 1977. The issue with regard to short payment has been taken up by the Labour Enforcement Officer (Central)

Notice from Labour Enforcement Officer (Central)

1841 **SHRI BATESHWAR HEMRAM:**

Will the Minister of RAILWAYS be pleased to state

(a) whether any notice demanding repayment of short amount paid to Parcel Porters at Allahabad Railway station by the Railway Station Porters' Cooperative Labour Contract Society Ltd, has been received from the Labour Enforcement Officer (Central),

(b) if so names of Parcel Porters together with amount required to be paid to them as per notice of the Labour Enforcement Officer (Central),

(c) whether the claimed amount has been deposited with the Labour Enforcement Officer (Central) or paid to the individual porter in presence of the representative of the Labour Deptt.,

(d) whether recovery proceedings has been started by the Principal Employee from the Society, and

(e) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN), (a) Yes

(b) A statement is laid on the table of the House [Placed in Library. See No LT-1199/77]

(c) No

(d) No

(e) Since the matter has already been taken up with the Society by the Labour Enforcement Officer (Central), no action can be taken by the Railway Administration for the recovery of the alleged short payment made to the workers at this stage. Necessary action will be taken on receipt of decision of the Labour Enforcement Officer (Central)